CNR No. DLCT01-000185-2015 SC No. 16/2021 FIR No. 415/2015 PS Kotwali U/s 395/397/365/412/201/120-B IPC & 25 Arms Act State Vs. Sunil & Ors.

17/08/2021

File taken up today on bail application u/s. 439 Cr.P.C. of the accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of

the accused.

Assistant Ahlmad is on leave today.

By way of present order, this Court shall disposed of bail application u/s. 439 Cr.P.C. of the accused Maan Singh for grant of regular bail.

Arguments have already been heard on the aforesaid bail application of the accused Maan Singh. Perused the material available on record.

During the course of arguments on the aforesaid bail application, it was submitted by counsel for the accused Maan Singh that present bail application is the first regular bail application of the accused Maan Singh and no other regular bail application of the accused Maan Singh is pending/ decided by the Hon'ble Superior Courts. It was further submitted that the accused has been falsely implicated in the present case and there is no incriminating evidence against the accused and investigation in the present case has already been completed and the accused is no more required for the purpose of further investigation as charge-sheet has already been filed in the present case. It was further submitted that whenever

the interim bail was granted to the accused, he never misused the liberty granted by way of interim bail. It was further submitted that prosecution has examined two public/eye witnesses and none of of them have identified the accused. It was further submitted that PW-5 and PW-7 have also not supported the case of the prosecution. It was further submitted that the presence of the accused on the relevant time, date and place/spot, has not been established by the prosecution/investigating agency. It was further submitted that the present matter is at the stage of prosecution evidence and remaining witnesses are yet to be examined and in view of the present Covid-19 pandemic situation, the trial will take considerable time. It was further submitted that there is only one another case pending against the accused and in the remaining two cases, he has already been acquitted. It was further submitted that the accused is in J/C for the period more than six years. It was further submitted that regular bail be granted to the accused and accused shall be abide by all terms and conditions imposed by the court.

During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and accused can abscond, if the bail is granted to the accused. It was further submitted that bail applications of the accused Maan Singh were dismissed vide orders dated 03/12/2015 and 22/07/2019 and in the present bail application, no fresh ground has been mentioned by the accused. It was further submitted that the accused was very much present on the relevant time, date and place/spot. It was further submitted that accused was one of the main master mind of the crime and huge recovery was got affected from the possession of the accused. It was further submitted that in the present case, remaining public witnesses are yet to be examined and if the bail is granted to the accused, he can influence, threaten or pressurize the witnesses. It was further submitted that the accused Maan Singh is a habitual offender and he has been involved in other criminal cases also. It was further submitted that there is

sufficient incriminating material against the accused and bail application of accused Maan Singh be dismissed.

It was held by the Hon'ble Supreme Court of India in case titled as "Virupakshappa Gouda and Anr. Vs. State of Karnataka and Anr." {(2017) 5 SCC 406} that:

"15. The court has to keep in mind what has been stated in Chaman Lal v. State of U.P. The requisite factors are: (i) the nature of accusation and the severity of punishment in case of conviction and the nature of supporting evidence; (ii) reasonable apprehension of tampering with the witness or apprehension of threat to the complainant; and (iii) prima facie satisfaction of the court in support of the charge. In Prasanta Kumar Sarkar v. Ashis Chatterjee, it has been opined that while exercising the power for grant of bail, the court has to keep in mind certain circumstances and factors. We may usefully reproduce the said passage:

"9....among other circumstances, the factors which are to be borne in mind while considering an application for bail are:

- (i) whether there is any prima facie or reasonable ground to be believe that the accused had committed the offence.
- (ii) nature and gravity of the accusation;
- (iii) severity of the punishment in the event of conviction;
- (iv) danger of the accused absconding or fleeing, if released on bail;
- (v)character, behaviour, means, position and standing of the accused;
- (vi) likelihood of the offence being repeated;
- (vii)reasonable apprehension of the witnesses being influenced;
- (viii) danger, of course, of justice being thwarted by grant of bail."

16. In CBI v. V. Vijay Sai Reddy, the Court had reiterated the principle by observing thus:-" 34. While granting bail, the court has to keep in mind the nature of accusation, the nature of evidence in support thereof, the severity of the punishment which conviction will entail, the character of the accused, circumstances which are peculiar to the accused, reasonable

eculiar to the accused, reasonable

possibility of securing the presence of the accused at the trial, reasonable apprehension of the witnesses being tampered with, the larger interests of the public/State and other similar considerations. It has also to be kept in mind that for the purpose of granting bail, the legislature has used the words "reasonable grounds for believing" instead of "the evidence" which means the court dealing with the grant of bail can only satisfy itself as to whether there is a genuine case against the accused and that the prosecution will be able to produce prima facie evidence in support of the charge. It is not expected, at this stage, to have the evidence establishing the guilt of the accused beyond reasonable doubt."

17. From the aforesaid principles, it is quite clear that an order of bail cannot be granted in an arbitrary or fanciful manner. In this context, we may, with profit, reproduce a passage from Neeru Yadav v. State of U.P., wherein the Court setting aside an order granting bail observed:

"16. The issue that is presented before us is whether this Court can annul the order passed by the High Court and curtail the liberty of the second respondent? We are not oblivious of the fact that the liberty is a priceless treasure for a human being. It is founded on the bedrock of constitutional right and accentuated further on human rights principle. It is basically a natural right. In fact, some regard it as the grammar of life. No one would like to lose his liberty or barter it for all the wealth of the world. People from centuries have fought for liberty, for absence of liberty causes sense of emptiness. The sanctity of liberty is the fulcrum of any civilized society. It is a cardinal value on which the civilisation rests. It cannot be allowed to be paralysed and immobilized. Deprivation of liberty of a person has enormous impact on his mind as well as body. A democratic body polity which is wedded to rule of law, anxiously guards liberty. But, a pregnant and significant one, the liberty of an individual is not absolute. The society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the collective and to the societal order. Accent on individual liberty cannot be pyramided to that extent which would bring chaos and anarchy to a society. A society expects responsibility and accountability from its members, and it desires that the

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citizens should obey the law, respecting it as a cherished social norm. No individual can make an attempt to create a concavity in the stem of social stream. It is impermissible. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly things which the society disapproves, the legal consequences are bound to follow. At that stage, the Court has a duty. It cannot abandon its sacrosanct obligation and pass an order at its own whim or caprice. It has to be guided by the established parameters of law."

It was held by the Hon'ble Supreme Court of India in case titled as "Kalyan Chandra Sarkar Vs. Rajesh Ranjan @ Pappu Yadav and Anr." {2004 Cri. L.J. 1796 (1)} that:

- "11. The law in regard to grant or refusal of bail is very well settled. The Court granting bail should exercise its discretion in a judicious manner and not as a matter of course. Though at the stage of granting bail a detailed examination of evidence and elaborate documentation of the merit of the case need not be undertaken, there is a need to indicate in such orders reasons for prima facie concluding why bail was being granted particularly where the accused is charged of having committed a serious offence. Any order devoid of such reasons would suffer from non-application of mind. It is also necessary for the Court granting bail to consider among other circumstances, the following factors also before granting bail; they are,
- (a) The nature of accusation and the severity of punishment in case of conviction and the nature of supporting evidence;
- (b) Reasonable apprehension of tampering of the witness or apprehension of threat to the complainant;
- (c) Prima facie satisfaction of the Court in support of the charge.
- 12. In regard to cases where earlier bail applications have been rejected there is a further onus on the Court to consider the subsequent application for grant of bail by noticing the grounds on which earlier bail applications have been rejected and after such consideration if the Court is of the opinion that bail has to be granted then the said Court will have to give

specific reasons why in spite of such earlier rejection the subsequent application for bail should be granted.

14. In such cases, in our opinion, the mere fact that the accused has undergone certain period of incarceration (three years in this case) by itself would not entitle the accused to being enlarged on bail, nor the fact that the trial is not likely to be concluded in the near future either by itself or coupled with the period of incarceration would be sufficient for enlarging the appellant on bail when the gravity of the offence alleged is severe and there are allegations of tampering with the witnesses by the accused during the period he was on bail.

20. Before concluding, we must note though an accused has a right to make successive applications for grant of bail the Court entertaining such subsequent bail applications has a duty to consider the reasons and grounds on which the earlier bail applications were rejected. In such cases, the Court also has a duty to record what are the fresh grounds which persuade it to take a view different from the one taken in the earlier applications......"

It was held by the Hon'ble Supreme Court of India in case titled as "Satish Jaggi Vs. State of Chhatisgarh and Ors." {AIR 2007 SC (Supp) 256} that:

- "5. It is well settled law that in granting or non-granting of bail in non-bailable offence, the primary consideration is the nature and gravity of the offence......
- 12.At the stage of granting of bail, the court can only go into the question of the prima-facie case established for granting bail. It cannot go into the question of credibility and reliability of the witnesses put up by the prosecution. The question of credibility and reliability of prosecution witnesses can only be tested during the trial."

It was held by the Hon'ble Supreme Court of India in case titled as "Gurucharan Singh & Others Vs. State" {AIR 1978 SC 179 (1)} that:

"29. We may repeat the two paramount considerations, viz likelihood of the accused fleeing from justice and his

ing from justice and his

tampering with prosecution evidence relate to ensuring a fair trial of the case in a court of justice. It is essential that due and proper weight should be bestowed on these two factors apart from others. There cannot be an inexorable formula in the matter of granting bail. The facts and circumstances of each case will govern the exercise of judicial discretion in granting or cancelling bail."

In the present case, charge for the offences u/s. 395/397/365/412/201/120-B IPC & 25 Arms Act was framed against all accused.

It is pertinent to mention here that regular bail applications of the accused Maan Singh were dismissed vide orders dated 03/12/2015 and 22/07/2019 passed by Ld. Predecessor of this Court. The factum regarding dismissal of the aforesaid bail applications on 03/12/2015 and 22/07/2019 has not been mentioned by the accused in the present bail application. No reasonable explanation has been furnished by counsel for the accused for the same.

At the time of dismissal of aforesaid last regular bail application of the accused, the present matter was at the stage of prosecution evidence and at present, the case is also at the stage of prosecution evidence. There is no material change of circumstances after the dismissal of the aforesaid last bail application of the accused. Grounds as mentioned in the present bail application of the accused Maan Singh were already available with the accused at the time of deciding the previous regular bail application of the accused. It is well settled law that successive bail applications can be filed on change of facts or circumstances of the case. Where the grounds taken in successive bail applications already agitated and rejected by the Court, the same cannot be ordinarily allowed to be re-agitated. If the subsequent bail application is filed on the same grounds as taken in the previous bail application, the subsequent bail application would be deemed to be seeking review of earlier order, which is not permissible under the criminal law.

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The contentions of counsel for the accused Maan Singh that the accused has been falsely implicated in the present case and there is no incriminating evidence against him is not tenable at this stage as it is well settled law that at the stage of considering bail, it would not be proper for the Court to express any opinion on the merits or demerits of the prosecution case as well as defence.

In the present case, PW-1, PW-7 and PW-10 are yet to be further examined-in-chief and PW-8 is yet to be cross-examined. Other public witnesses are also yet to be examined in the present case. Accused is stated to be habitual offender and stated to be involved in other criminal cases also.

Keeping in view the facts and circumstances of the case, gravity of offence, nature of serious allegations levelled against the accused and stage of the case, this Court is of the considered opinion that no ground for regular bail of the accused Maan Singh is made out. Accordingly, the present application for regular bail of the accused Maan Singh is dismissed.

Nothing stated herein shall tantamount to be an expression of opinion on the merits of the present case and the observations made in the present order are only for the purpose of deciding the present bail application.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information. Order be uploaded on the website of the Delhi District Court. Counsel for the accused is at liberty to collect the copy of present

order through electronic mode.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi 17/08/2021(A) CNR No.DLCT01-000185-2021 SC No.16/2021 FIR No.415/2015 PS Kotwali U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act State Vs. Sunil & Ors.

17/08/2021

File taken up today on furnishing of bail bonds of accused Sunil Rathore.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sureties Sh. Brij Kishore Rathore and Sh. Ram Karan are present with Ld.

Counsel Sh. Harsh Vardhan Sharma (through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

SHO/ IO is directed to verify the addresses of the aforesaid sureties and documents of the sureties attached with the bail bonds and file appropriate report on 21/08/2021. Date of 21/08/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi 17/08/2021(G)

FIR No.86/2018 PS Crime Branch U/s 20 N.D.P.S. State Vs. Kanhaiya Singh

17/08/2021

File taken up today in terms of the order dated 30/07/2021.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the applicant/ complainant

Kanhaiya Singh.

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant/ complainant/ counsel.

The aforesaid application of the applicant/complainant be put up for consideration on

06/09/2021.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
17/08/2021(G)

At this stage, applicant/ complainant Kanhaiya Singh is produced from Jail No.10, Rohini, Delhi through V.C. He has been apprised with the present order and next date of hearing.

It is submitted by the applicant/ complainant that his counsel will withdraw the present application/ complaint on the next date of hearing.

Put up on the date already fixed i.e. 06/09/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) ASJ-05, Central District Tis Hazari Courts, Delhi 17/08/2021(G) FIR No.241/2020 PS Kamla Market U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act State Vs. Rahat Ali

17/08/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of the accused Rahat Ali for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ Inspector Shyoram Singh is present (through V.C.).

Sh. Ashok Kumar, Ld. Counsel for the accused Rahat Ali (through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

It is submitted by counsel for the accused that the present regular bail application of the accused be taken up for consideration in physical hearing day and same be taken up for consideration after 31/08/2021. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on <u>01/09/2021</u>. Date of 01/09/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 01/09/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

CNR No.DLCT01-008568-2021 SC No.209/2021 FIR No.34/2021 PS Hauz Qazi U/s 302/307/323/341/34 IPC & 27 Arms Act State Vs. Mohan Kumar & Ors.

17/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ Inspector Ravindra Singh is present (through V.C.).

Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

Reply to the aforesaid bail application of the accused is filed by IO/ Inspector Ravindra Singh.

Report not received from the concerned Jail Superintendent and Medical Officer Incharge.

Issue fresh notice to the concerned Jail Superintendent and Medical Officer In-charge with direction to file appropriate report regarding medical condition of the accused Khajanchhi Babu or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on <u>24/08/2021</u>. Date of 24/08/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 24/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

SC No.01/2021 FIR No.02/2010 PS Subzi Mandi State Vs. Gulzar & Ors.

17/08/2021

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File taken up today on the application of the applicant Samruddin for issuing directions to passport authority for renewal of the passport bearing No.06205514 for the further period of 3 years.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings through V.C. on behalf of the accused

Samruddin.

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant/ counsel.

The aforesaid application of the applicant be put up for consideration on 24/08/2021.

Issue notice to the IO for the next date of hearing i.e. 24/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi 17/08/2021(G) SC No.192/2021 FIR No.319/2020 PS Nabi Karim U/s 302/34 IPC State Vs. Sachin Solanki @ Vishu & Ors.

17/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Ghanshyam Kaushik, Ld. Counsel for the accused Sandeep (through

V.C.).

Sh. Rajesh Kumar, Superintendent and Dr. Neeaj Kumar Garg, Medical Officer In-charge, Jail No.1, Tihar, New Delhi are present (through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

Reports received from the Deputy Superintendent and Medical Officer Incharge, Central Jail No.1, Tihar, New Delhi are received.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis.

Contd..../2-

The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused positively, on 23/08/2021.

Medical Officer In-charge, Jail No.1, Tihar, New Delhi is bound down for the next date of hearing i.e. <u>23/08/2021</u>.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar) ASJ-05, Central District Tis Hazari Courts, Delhi 17/08/2021(G) SC No.188/2021 FIR No.154/2020 PS Burari U/s 304/34 IPC State Vs. Virender Yadav

17/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Virender Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

IO has not joined the proceedings through V.C.

None has joined the proceedings through V.C. on behalf of the accused

Virender Yadav.

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

In the interest of justice, I am not passing any adverse order on account of nonappearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on 26/08/2021.

Issue notice to the IO for the next date of hearing i.e. 26/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

SC No.16/2021 FIR No.415/2015 PS Kotwali U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act State Vs. Sunil & Ors.

17/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Laxman Singh @ Bable for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Satish Kumar is present (through V.C.).

Sh. Shailendra Singh, Ld. Counsel for the accused Laxman Singh @ Bable

(through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

Reply to the aforesaid bail application of the accused is filed by SI Satish Kumar.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on <u>26/08/2021</u>. Date of 26/08/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. 26/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

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Tis Hazari Courts, Delhi

SC No.15/2021 FIR No.77/2019 PS I.P. Estate U/s 302/307/120-B/34 IPC & 27/54/59 Arms Act State Vs. Ankit @ Paul & Ors.

17/08/2021

File taken up today on application u/s 439 Cr.P.C. of accused Shalu for grant of extension of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Yashasvi Sharma, Ld. Counsel for the accused Shalu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present application for extension of interim bail of the accused Shalu. Heard. Request is allowed.

At the request of counsel for the accused, the present application for extension of interim bail of the accused Shalu is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Shalu is at liberty to collect the copy of the present

order through electronic mode.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

FIR No.17/2021 PS Bara Hindu Rao U/s 392/394/397/34 IPC State Vs. Mahavir @ Golu @ Khabari

17/08/2021

The present bail application u/s 439 Cr.P.C. has been filed on behalf of the accused Mahavir @ Golu @ Khabari for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused

Mahavir @ Golu @ Khabari.

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for clarifications/consideration on <u>21/08/2021</u>.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District Tis Hazari Courts, Delhi

SC No.39/2015 FIR No.20/2015 PS Kamla Market State Vs. Tehsin @ Kevda & Ors.

File taken up today on the regular bail applications u/s. 439 Cr.PC of accused Nadeem @ Mona, Ahetesham @ Rehan and Adil @ Shahzada.

(Proceedings Convened through Video Conferencing)

Present:

V08/202

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ Inspector Yashvir Singh is present (through V.C.).

Mr. Waiz Islam, Ld. Counsel for the accused Nadeem @ Mona (through V.C.).

Sh. Hukum Chand, Ld. Legal Aid Counsel for the accused Ahetesham @ Rehan

(through V.C.)

Mr. Mohd. Daniyal, Ld. Counsel for the accused Adil @ Shahzada (through V.C.).

Assistant Ahlmad is on leave today.

This Court is facing connectivity/ audio/ video issues while conducting proceedings via video conferencing through Cisco Webex App.

At the request of counsel for the aforesaid accused, the aforesaid bail applications of the aforesaid be put up for consideration on <u>25/08/2021</u>. Date of 25/08/2021 is given at specific request and convenience of counsel for the aforesaid accused.

IO/ Inspector Yashvir Singh is bound down for the next date of hearing i.e. 25/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi